

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): I would like to add that some preliminary discussions have taken place between our Ministry of Irrigation and Power and the Government of Nepal to decide upon certain projects where hydro-electric power might be generated. As the House knows, in this respect, there has been very good cooperation between India and Nepal in the matter of canals and anti-flood measures and the stage has been reached when we can cooperate to establish a hydro-electric project in Nepal. As suggested by Mr. Limaye, they can retain the electricity for their own requirements and we can assure them that whatever surplus is left, we will be prepared to purchase it at a reasonable negotiated price

• SHRI NAWAL KISHORE SINHA (Muzaffarpur): In view of para 9 of the statement and the fact that His Majesty's Government of Nepal have made it clear that they have no intention to water down the provisions of article 7 of the Indo-Nepalese Treaty, I have no questions to put.

12.30 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. EXTENT OF REDUCTION OF CRUDE OIL IMPORTS BY FOREIGN OIL COMPANIES AND REPORT OF TARIFF COMMISSION ON PRICE STRUCTURE OF BETA OXY NAPHTHOIC ACID.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table:—

- (i) A statement regarding the extent of reduction in crude oil imports by the foreign oil companies, particularly Caltex.

- (ii) A copy of the Report (1966) of the Tariff Commission on the price structure of Beta Oxy Naphthoic Acid (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951.

[Placed in Library. See No. LT-5962/73].

COMPANIES (PUBLIC TRUSTEES) RULES, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

A copy of the Companies (Public Trustee) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 983 in Gazette of India dated the 15th September, 1973, under sub-section (3) of section 642 of the Companies Act, 1956 [Placed in Library. See No. LT-5963/73].

RAILWAY CONVENTION COMMITTEE

INTERIM REPORT

SHRI B. S. MURTHY (Amalapuram): I beg to present the Interim Report of the Railway Convention Committee, 1973.

12.31 hrs.

STATEMENT RE. CORRECTION OF INFORMATION GIVEN DURING CALLING ATTENTION ON 6-12-73

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): On behalf of Shri D. K. Borooah, I wish to make the following statement:

"I regret to say that in the debate on the 6th December, 1973 on the